

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-889 /ND/2019

In the matter of :

Sonal Anand

Vs.

International Trenhing (P) Ltd

.. PETITIONER

.. RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 15.5.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)

Ms. Deepa Krishan,
Hon'ble Member (Technical)

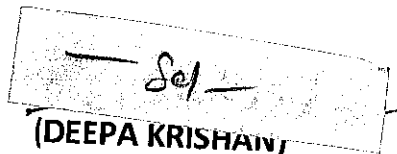
For the Petitioner /Op. Creditor :

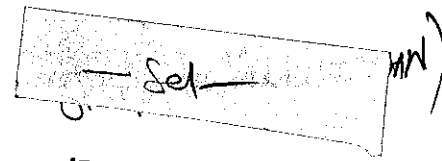
For the Respondent/Corporate Debtor: Ms. Anjali Sharma, Mr. Abhimanu Gupta,
Advocates

ORDER

Learned Counsels for the parties are present. It is represented by Ld. Counsel for the Corporate Debtor that an advance copy of the reply has been served to Ld. Counsel for the petitioner. Ld. Counsel for the petitioner states that reply will be filed during the course of the day. Let the same be complied.

Post the matter for enquiry on 09.7.2019.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit